

(iv) UTILISATION OF EFFLUENT WATER FROM LEATHER FACTORIES IN NORTH ARCOT DISTRICT OF TAMIL NADU.

*SHRI S. MURUGIAN (Tirupattur): Sir, under Rule 377, I wish to raise the most important matter relating to utilisation of effluent water from leather factories in North Arcot District of Tamil Nadu.

There are 264 Leather factories in North Arcot District of Tamil Nadu. The effluent water from these factories had caused havoc with cultivable land. Besides the drinking water from Palar river here is also being polluted. On the one side the agricultural production declines on this account and on the other the people are denied pure drinking water. In order to find a solution to this grave problem, the Bharat Leather Corporation is planning to have a separate organisation for dealing with effluent water with an investment of Rs. 50 lakhs. It is estimated that per day about 15,00,000 gallons of effluent water is coming from these leather factories. The attempt of Bharat Leather Corporation reminds the proverb of appeasing the elephant's hunger with a little bit of fried maize.

Another important issue is also involved here. The Centre earns per annum foreign exchange of Rs. 600 crores through leather export. There is a Central Board for Water Pollution. There is also a Central legislation in this regard. Yet, no vigorous steps have been taken to tackle the pollution from effluents from leather factories. Only 47 leather factories have set up machinery to purify the effluent water and then send it out. The Tamil Nadu Government has not taken any steps to implement the Central legislation in this matter. The Tamil Nadu Government's approach is based on the theory of Centre earning Rs. 600

crores of foreign exchange through leather trade, and it is the responsibility of the Centre to act in this matter. In between the people of the area are being lynched. The Centre and the State Governments should issue mandatory instructions for all leather factories to set up machinery for purifying the effluents. If necessary, the Centre should give subsidy for this purpose. The life of the people of the area should not be bartered for the sake of earning foreign exchange. Without in any way affecting the production of leather factories, the Centre should ensure the implementation of its policy of preventing pollution from such effluents.

(v) INCREASING INCIDENTS OF POLICE ATROCITIES IN VAISHALI DISTRICT OF BIHAR.

श्री राम विलास पासवान (हाजीपुर) :
उपाध्यक्ष महोदय, मैं नियम 377 के अन्दर
अविलम्बनीय लोकमहत्व के प्रश्न की ओर
मंत्री महोदय का ध्यान आकर्षित करना
चाहता हूँ :

बिहार का वैशाली जिला जहां से
मैं चुनाव जीत कर आया हूँ,
पुलिस जुल्म चरम सीमा पर है। इन्सान
एवं गरीब का जानमाल बिल्कुल असुरक्षित
हो गया है। पुलिस द्वारा गरीबों पर जुल्म
ढाना, उनके घर को उजाड़ना आम बात हो
गई है। दिनांक 12-8-81 की शाम को
हाजीपुर नगर में पुलिस द्वारा एक 25
वर्षीय युवक को गिरफ्तार कर उसे बेरहमी
से पीटा गया। थाने पर ले जाकर बूट से
उसकी छाती एवं पेट को इतना कुचला
गया कि वह बेचारा वहीं दम तोड़ गया।
मैं स्वयं वहां से (घटनास्थल) होकर आया
हूँ। दिनांक 31-8-81 को इस जुल्म के
विरोध में विशाल आम सभा हुई। एकस्वर
से लोगों ने दोषी पुलिस अधिकारी के

(श्री राम विलास पासवान)

मुअत्तल एवं घटना की जांच सी०बी०आई० द्वारा कराने की मांग की। स्थिति विस्फोटक है। यदि सरकार ने अतिलम्ब वहाँ के पुलिस अधिकारी को निलम्बित कर वहाँ से नहीं हटाया तो किसी भी क्षण अप्रिय घटना घट सकती है।

दूसरी घटना बैशाली जिले के ही विदूपुर प्रखण्ड की है, जहाँ अधिकारियों ने सशस्त्र पुलिस की मदद से बिगत बीस वर्षों से बसे चालीस परिवार हरिजन एवं पिछड़े वर्ग के गरीब लोगों को सरकारी जमीन से उजाड़ दिया। जिस जमीन पर बसे हुए थे, वह एक सरकारी जमीन है और बिल्कुल अनुपयोगी है। जिस समय उन लोगों की भोंपड़ी को उजाड़ा जा रहा था, उस समय भीषण बारिश हो रही थी। एक नवजात शिशु की मां को पुलिस द्वारा इस बेरहमी से घसीटा गया कि उस नवजात शिशु की तत्काल मृत्यु हो गई। इस सम्बन्ध में घर उजाड़ने हेतु जिला अधिकारी या उच्च अधिकारी का आदेश भी नहीं था।

सरकार से मांग है कि उजाड़े गए गरीबों को फिर से बसाया जाए, उन्हें मुआवजा दिया जाए और दोषी अधिकारी के खिलाफ कड़ी कार्यवाही की जाए।

इसी तरह बैशाली जिले के ही जन्दाहा में पुलिस जुल्म चरम सीमा पर है और पुलिस जुल्म के खिलाफ 5-9-81 को जन्दाहा के मजदूर किसान एवं व्यवसायियों ने बाजार बन्द रखने का निर्णय लिया है।

अतः सरकार से मांग है कि सरकार इस संबंध में आवश्यक कार्रवाई करने हेतु बिहार सरकार को निर्देश दे।

(vi) STEPS TO CONSTRUCT ANTI-SEA EROSION WALLS IN THE SEA COASTS OF KANYAKUMARI DISTRICT.

SHRI N. DENNIS (NAGER-COIL): Recently, there has been

sea erosion in various places in the sea coasts of Kanyakumari district, causing heavy loss and damage to the poor fishermen. Several houses have been washed away by the fierce sea. Their fishing vessels and nets were subjected to the mighty waves of the rough sea. The sea has eroded into the interior mainland and swallowed portions of mainland too. This is a continuous process of occurrence in the recent years, in the monsoon season. Anti-sea erosion walls are erected in some affected places in this district. But the construction of the same is not done as is done in some affected places in Kerala, where it is done by dumping of big stones inside the sea in a vertical position. So, here in Kanyakumari district, the cruel waves during monsoon season dash against the anti-sea erosion walls, causing damage to the person and properties of the fishermen. Several fishermen sustain injuries too. Monsoon season here is the rich fishing season. So, fishermen sustain heavy loss, as they could not operate their fishing vessels and go out for fishing during this fishing season. So, Government may be pleased to take immediate steps to provide necessary structures in the places where sea-erosion walls are erected in this district for the convenient operation of fishing vessels of the fishermen; and immediate steps also may be taken for the construction of anti-sea erosion walls in the places where anti-sea erosion walls are not constructed in the district, by dumping of stones inside the sea in a vertical position, as is done in Kerala.

MR. DEPUTY-SPEAKER: As far as matters under Rule 377 are concerned, the Hon. members shall read only what they had given in writing. If an Hon. member reads beyond that, that will not be recorded. So, I would appeal to them not to read whatever they have not given in writing to the office.